

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1469
ANSWERED ON:14.08.2013
VIOLATION OF BUILDING LAWS
Gorakhnath Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether violation of building laws including illegal constructions, construction of additional floors, encroachments of public land and misuse of basements is rampant in group housing societies, authorized and unauthorized colonies in Delhi including the areas under DDA;
- (b) if so, the details thereof;
- (c) whether the Government plans to fix accountability for all such illegal activities and penalize the officials for allowing/ignoring such activities in these designated areas;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken to enforce stringent rules in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a) & (b): No Madam.

(c) & (d): Whenever such cases are noticed, action is taken against the erring officials.

(e): For detection & control of unauthorized / illegal constructions, the Municipal Corporation of Delhi has undertaken a number of measures, which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions. In New Delhi Municipal Council, a separate department is already in function to check the encroachment and illegal construction in its areas. Further, to prevent the unauthorized and illegal construction, the Government of National Capital Territory of Delhi has set up a Special Task Force as well as District Task Force which monitors regularly at the level of Deputy Commissioner (Revenue) and other Authorities.